## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-550/2017

In the matter of

Mr. Rohit Aggarwal

... PETITIONER

Vs.

Universal Facility Management (P) Limited

... RSPONDENT

**SECTION:** 

Under Section 9 of IBC Code, 2016

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. R.K. Gupta, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

Learned Counsel for the petitioner is present. In view of the appeal in relation to the question regarding immoveable property and non-payment of the Creditors under the provisions of IBC Code, 2016 which is pending consideration before the Hon'ble NCLAT, it is brought to the notice of this Tribunal that the matter has been reserved for pronouncement on 3rd January, 2018.

Taking into consideration the same and the issue involved in this matter being similar, this Tribunal is of the view that the matter is required to await for the decision of Hon'ble NCLAT. Post the matter on 01.2.2018.

List on 01.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit